

**A.VENKATESWARA REDDY
REGISTRAR GENERAL
FAC REGISTRAR(VIGILANCE)**



**HYDERABAD,
DT:21.12.2019**

ROC.NO.3799/2019-B.SPL.

Sir / Madam,

SUB: KERALA STATE ELECTRICITY REGULATORY COMMISSION (KSERC) - Filling up of the post of Member(Law) in Kerala State Electricity Commission (KSERC) - Willingness from eligible officers - Called for - Regarding

REF: Letter.No.PWR-A1/147/2019-Power,dated.16.12.2019 from the Secretary to Government, Power(A) Department, Government of Kerala, Government Secretariat, Thiruvananthapuram-695001, Kerala.

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With reference to the above subject and reference cited, it is to inform that the Secretary to Government, Power(A) Department, Government of Kerala, in his letter referred above stated that the State Government is Constituting a Selection Committee for obtaining a panel of suitable names for the appointment for the post of Member(Law) in the Kerala State Electricity Regulatory Commission (KSERC) under the section89(1) of the Electricity Act,2003. It has been decided to invite nominations from eligible candidates/Senior Official/s to fill up the post of Member(Law) and the willingness applications of the eligible officers should reach on or before 26.12.2019 through proper channel to the Secretary to Government, Power(A) Department, Government of Kerala, Government Secretariat, Thiruvananthapuram-695001, Kerala .

The letter of the Secretary to Government, Power(A) Department, Government of Kerala, along with its enclosures is placed in the High Court's Web site i.e., www.kerala.gov.in, www.kseb.in, www.erckerala.org.

Therefore, as directed, you are requested to circulate the same among the District and Sessions Judges and those who have satisfies the eligibility criteria as mentioned in the notification may submit their willingness application in the prescribed proforma to the post of **Member (Law)** in the Kerala State Electricity Regulatory Commission, on or before 24.12.2019 by **SPEED POST or any other source**. Applications received after 24.12.2019 will not be forwarded.

Yours sincerely,


REGISTRAR GENERAL

To

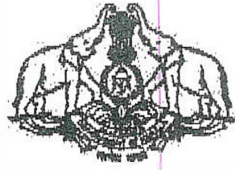
1. The Chief Judge, City Civil Court, Hyderabad.
2. The Metropolitan Sessions Judge, Hyderabad.
3. The Chief Judge, City Small Causes Court, Hyderabad.
4. Prl. Special Judge for CBI Cases, Hyderabad.
5. **THE PRL. DISTRICT AND SESSIONS JUDGES:**
Adilabad, Karimnagar, Khammam, Mahabubnagar, Medak at Sangareddy,
Nalgonda, Nizamabad, Rangareddy District at L.B.Nagar and Warangal.

21/12/19

FAX

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GOVERNMENT OF KERALA



No:PWR-A1/147/2019-POWER

Power(A) Department
Thiruvananthapuram,
Dated, 10 /12/2019
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From,

Secretary to Government

To,

- 3799/19
- 1) The Secretary to all the Ministries, GoI, New Delhi.
 - 2) The chief Secretary of all the States.
 - 3) The Chairperson of all the Electricity regulatory Commissions.
 - 4) The Chairperson of all the SEBs/State Power Utilities.
 - 5) The Chairperson, Central electricity Authority, New Delhi.
 - 6) The CMD, National Thermal Power Corporation Ltd., New Delhi.
 - 7) The Chairperson, National Hydro Power Corporation Ltd., New Delhi.
 - 8) The Chairperson, Power Finance Corporation Ltd., New Delhi.
 - 9) The CMD, Power Grid Corporation of India Ltd., New Delhi.
 - 10) The CMD, Rural Electrification Corporation, New Delhi.
 - 11) All High Courts of India.
 - 12) All State Governments of India.

Sir,

Sub: Selection of Member(Law) of Kerala State Electricity Regulatory Commission-Reg
Ref:-Notification No:147/A1/2019/PD dated 26/11/2019

I am to state that the State Government is constituting a Selection Committee for obtaining a panel of suitable names for the appointment for the post of Member(Law) in the Kerala State Electricity Regulatory Commission under the section 89(1) of the Electricity Act, 2003. It has been decided to invite nominations from eligible candidates / Senior Official/s to fill up the post of a Member (Law) due to fall vacant w.e.f 04/12/2019.

The salary for the said post shall be in the Pay Scale of Rs.1,82,200/- per month. The other terms and conditions of services to the Member(Law) shall be applicable as per the provisions of the Kerala State Electricity Regulatory Commission Rules, 2006 and amendments of the said rule from time to time.

The nomination/s should reach on or before 26-12-2019 through proper channel to the following address:-

Secretary to Government, Power(A) Department,
Government of Kerala,

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Government Secretariat, Thiruvananthapuram-695001, Kerala.

In this regard, kindly find enclosed copy of notification of even number dated 26/11/2019. I shall be grateful for your assistance in the above matter by giving wide publicity to this vacancy notice and providing the names / nominations of suitable candidates.

Yours faithfully,



**B.ASHOK
SECRETARY
POWER DEPARTMENT**

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Government of Kerala
Power(A) Department
NOTIFICATION

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No:147/A1/2019/PD

Dated, Thiruvananthapuram, 26 /11/2019

Sub:- Filling up the post of Member[Law] of the Kerala State Electricity
Regulatory Commission- Applications invited.

In exercise of powers vested in section 85 of Electricity Act, 2003, the competent authority has directed the undersigned to notify a post of **Member (Law)** in the Kerala State Electricity Regulatory Commission.

Section 84(1) of the Electricity Act 2003 provides as follows:-

The Chairperson and the Members of the State Commission shall be persons of ability, integrity and standing who have adequate knowledge of, and have shown capacity in, dealing with problems relating to engineering, finance, commerce, economics, law or management.

As per para 114 of the judgement of the Hon'ble Supreme Court dated 12.04.2018 in Civil Appeal No. 14697 of 2015, *"It is mandatory that there should be a person of law as a Member of the Commission, which requires a person who is or has been holding a judicial office or is a person possessing, professional qualifications with substantial experience in the practice of law, who has the requisite qualifications to have been appointed as a Judge of the High Court or a District Judge"*. It was further held that, *in case there is no Member from law as a Member of the Commission as required aforesaid in para 2 of conclusion, the next vacancy arising in every State Commission shall be filled in by a Member of Law.*

Term of appointment

As per section 89(1) of the Electricity Act, 2003, the Member shall hold the post for a term of five years from the date he/she joins the office. Provided further, that no Member shall hold office as such after he/she has attained the age of sixty five years. As per section 84(3) of the Electricity Act, the Member shall not hold any other office

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during this period. The salary payable to the Member is determined to be Rs.1,82,200/- per month. The other terms and conditions of service of a Member are governed by Sub Section 2 of Section 89 of the said Act. Allowances and other conditions of service of the Member shall be prescribed by Government under Kerala State Electricity Regulatory Commission (Salaries, Allowances and other Terms and Conditions of Service of Chairperson and Members) Rules, 2006 and amendments of the said rule from time to time.

Mode of Application:-

Applications in the prescribed format with biodata and details of experience superscribing the envelope "Application for appointment as Member [Law], Kerala State Electricity Regulatory Commission" may be sent by Registered Post with acknowledgement due to the following address

Secretary to Government, Power(A) Department
Government of Kerala,

Government Secretariat, Thiruvananthapuram- 695 001, Kerala

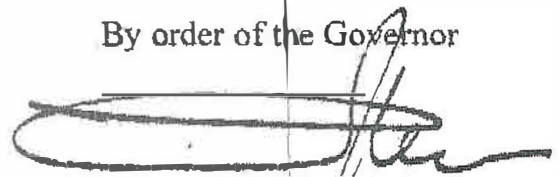
The last date for receipt of applications is 5 pm on 26.12.2019.

Those who are now working in State/Central Government, Autonomous bodies, judicial positions etc shall submit their application through proper channel subject to provision of section 84 of the Electricity Act 2003.

Applications forwarded otherwise and belated applications will not be considered on any ground. No enquiry regarding the applications will be entertained. Formal appointment will be made by the Government from the panel/select list recommended by the Selection Committee.

The notification and other details are also made available in www.kerala.gov.in, www.kseb.in, www.erckerala.org.

By order of the Governor



Dr. B. Ashok
Secretary, Power Department
For Selection Committee